

SUPREME COURT OF INDIA

This relates to reconsideration of the proposal for appointment of following three Additional Judges of the Chhattisgarh High Court, as Permanent Judges of that High Court:

1. Shri Justice Sharad Kumar Gupta,
2. Shri Justice Ram Prasanna Sharma, and
3. Shri Justice Arvind Singh Chandel.

The recommendation made by the Collegium of the Chhattisgarh High Court vide Minutes dated 4th January, 2019 and approved by the Supreme Court Collegium vide Minutes dated 8th April, 2019 was referred back to the Supreme Court for reconsideration in light of certain unconfirmed inputs placed in the file.

While recommending extension of tenure of the above-named Additional Judges for a period of six months w.e.f. 27th June, 2019, the proposal for reconsideration of their confirmation as Permanent Judges was deferred by this Collegium on 12th June, 2019 till verification of inputs by the Chief Justice of the Chhattisgarh High Court.

The Chief Justice of the Chhattisgarh High Court vide letter dated 18th June, 2019 has submitted his report in this regard. A copy of the said communication is placed below.

Having taken into consideration all relevant factors including the above-mentioned report of the Chief Justice of the Chhattisgarh High Court, the Collegium resolves to reiterate its recommendation

dated 8th April, 2019 for appointment of S/Shri Justices (1) Sharad Kumar Gupta, (2) Ram Prasanna Sharma, and (3) Arvind Singh Chandel, Additional Judges as Permanent Judges of the Chhattisgarh High Court.

(Ranjan Gogoi), C.J.I.

(S.A.Bobde), J.

(N.V. Ramana), J.

July 31, 2019.

